F. No. 12 19(2)2018/FSA/RCD/FSSAI

Food Safety and Standards Authority of India

(A Statutory body under Ministry of Health & Family Welfare, Government of India)

(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 2nd September 2021

To,

All Regional Directors, FSSAI

Subject: Exempting Fish and Fishery Processing Units being inspected by Export Council of India (EIC)

Reference FSSAI's communication even number dated 13.08.2019 24.09.2019, 29.11.2019, 12.06.2020 and 28.09.2020 regarding mandatory audit of food businesses holding Central Licenses and falling under six high risk categories as approved by the Food Authority. The last date for mandatory audits by such FBOs was till 31.12.2020.

- 2. Further the Regional Directors vide communication even number dated 14.07.2021 were directed to ensure completion of TPAs for the FBOs holding Central License and falling under the six high risk categories latest by 20th August 2021. All efforts should be made for the completion of the audits by these FBOs.
- 3. Recently, Sea Food Exporter Association of India (SEAI) has represented that fish and fishery processing establishments which are approved by EIC for export purposes are regularly monitored by Export Inspection Agencies (EIAs) covering all the aspects covered under FSSR. Therefore, these processing establishments may not be subjected to additional inspection by FSSAI.
- 4. The matter has been examined in detail and it has been decided by the Competent Authority that discussions and consultation with EIC is needed before forming up the future course of action. While these consultations are taking place, the fish and fishery processing units inspected by EIC shall be exempted from Third Party Audit until 30th November 2021, if they are able to provide a copy of EIC inspection report to FSSAI.

Your's Faithfully,

(Parveen Jargar) Joint Director (RCD)

Copy to:-

1. Sea Food Exporter Association of India (SEAI)

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

Regulatory Compliance Division

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the

13 August, 2019

ORDER

Subject: Mandating food safety audit of Food Businesses holding Central license and falling under high risk categories of food businesses under the Food Safety and Standards (Food Safety Auditing) Regulations, 2018 -reg

In pursuance of Part III, Section 8(1) of the Food Safety and Standards (Food Safety Auditing) Regulations, 2018 notified w.e.f 28.08.2018, the food authority herewith directs that the food business holding Central License and falling under the following 06 categories of businesses as per FLRS shall be subject to mandatory food safety auditing:

Product ID	Product	
1	Dairy products & analogues, excluding products of food category 2.0	
8	Meat and meat products including poultry	
9	Fish and fish products, including molluscs, crustaceans, and echinoderms	
10	Eggs and egg products	
13	Foodstuffs intended for particular nutritional uses (Food for infant nutrition etc)	
16	Prepared Foods (catering etc)	

- 2. Further, as per Part III, Section 8(3) of the Food Safety and Standards (Food Safety Auditing) Regulations, 2018, the food businesses subject to mandatory food safety auditing (falling under above categories) shall get its business audited by a recognized auditing agency at intervals specified by the Food authority. The list of recognized audit agencies with their scope of audits is at Annex A. The audit frequency prescribed by the authority is at Annex B. An auditor manual with these details and list of agencies can also be downloaded from the link-https://www.fssai.gov.in/cms/third-party-audit.php
- 3. All Food Businesses are hereby directed to comply with the contents of this order. This issues with the approval of the Competent Authority.

Yours sincerely

(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To,

- (i) All Food Business Operators
- (ii) All Central Licensing Authorities
- (iii) All Commissioners of Food Safety
- (iv) All Auditing agencies recognised under FSS (Food Safety Auditing) Regulations, 2018.

(A Statutory Authority established under the Food Safety & Standards Act, 2006)
Regulatory Compliance Division

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the

३ 9 Sep, 2019

Clarification

Subject: Clarification on order on the subject mandating food safety audit of Food Businesses holding Central license and falling under high risk categories under the Food Safety and Standards (Food Safety Auditing) Regulations, 2018 dated 13.08.2019 -reg

In continuation to the order dated 13.08.2019, the following clarifications are being issued following lot of queries raised by auditing agencies and food businesses:

S. No	Query	Clarification
1.	When does the order come into effect?	The order comes into effect from the date of issue i.e. 13.08.2019. However, the food business directed for mandatory audits should get the first audit of their premises by 31st Dec 2019.
2.	Whether the complete chain (manufacturing, storage, transport, packaging etc) involved in these product categories should get mandatory auditing done?	It is important that the complete chain from manufacturing, transport, storage etc follow good hygienic practices, however, in the initial stage only the food businesses involved in manufacturing and processing sector under the product categories mentioned in the order dt 13.08.2019 should get their premises mandatorily audited. Further, the Head Offices wherein no food related activities are being done but are holding Central License are also not being mandated for audits.
3.	Can an audit agency, audit a food business that they have already Certified or provided training?	No, as per section 12(1) of Food Safety and Standards (Food Safety Auditing) Regulations, 2018 an agency or its auditor should not have provided any training, guidance, food safety certification or consultancy or not carried out internal audits to the food business or its parent or subsidiary for last two years.

2. All Food Businesses are hereby directed to comply with the contents of the order dated 13.08.2019 read with these above clarifications. This issues with the approval of the Competent Authority.

Yours sincerely

(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To,

T

(i) All Food Business Operators

(ii) All Commissioners of Food Safety/ All Central Licensing Authorities

(iii) All Auditing agencies recognised under FSS (Food Safety Auditing) Regulations, 2018.

(A Statutory Authority established under the Food Safety & Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the

29 Nov, 2019

Subject: Clarification on mandatory food safety audit of Food Businesses under the FSS (Food Safety Auditing) Regulations, 2018 -reg

In continuation to the clarifications issued on 24.09.2019 on the order mandating audits of food businesses dated 13.08.2019, it is intimated that the last date has been extended and the food businesses directed for mandatory audits should get the first audit of their premises by 30th June 2020.

2. This issues with the approval of the Competent Authority.

Yours sincerely

(Sanjeev Kumar)

Deputy Director (RCD)

To,

(i) All Food Business Operators

(ii) All Commissioners of Food Safety/ All Central Licensing Authorities

(iii) All Auditing agencies recognised under FSS (Food Safety Auditing) Regulations, 2018.

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

Regulatory Compliance Division

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 12th June, 2020

Subject: Extension of date for mandatory food safety audit of Food Businesses under the FSS (Food Safety Auditing) Regulations, 2018 -reg

In continuation of the clarifications issued vide letters of even number dated 24.09.2019 and 29.11.2019 with respect to order dated 13.08.2019 mandating audits of food businesses holding Central Licenses and falling under high risk categories, it is informed that keeping in view the current situation due to COVID-19 pandemic the last date for mandatory audits has been extended upto **30.09.2020**, Accordingly, the food businesses may be directed to get such mandatory audits of their premises conducted by **30.09.2020**.

2. This issues with the approval of the Competent Authority.

Yours sincerely

Sanjeev Kumar)

Deputy Director (RCD)

To,

(v) All Food Business Operators

(vi) All Commissioners of Food Safety/ All Central Licensing Authorities

(vii) All Auditing agencies recognised under FSS (Food Safety Auditing) Regulations, 2018.

(viii) Head(IT): for uploading on FSSAI website

(Regulatory Compliance Division)

(A Statutory Authority established under Food Safety and Standards Act, 2006) FDA Bhawan, Kotla Road, New Delhi – 110002

Dated: 28th September, 2020

Subject: Extension of date for mandatory food safety audit of Food Businesses under the FSS(Food Safety Auditing) Regulations, 2018: reg

In continuation of the clarifications issued vide letters of even number dated 24.09.2019, 29.11.2019 and 12.06.2020 with respect to order dated 13.08.2019 mandating audits of food businesses holding Central Licenses and falling under high risk categories, it is informed that keeping in view the current situation due to COVID-19 Pandemic, the last date for mandatory audits has been extended upto 31.12.2020. Accordingly, the food businesses are directed to get such mandatory audits of their premises conducted by 31.12.2020.

2. This issues with the approval of the Competent Authority.

Yours sincerely

(Parveen Jargar)

Joint Director (Regulatory Compliance)

To,

- (i) All Food Business Operator
- (ii) Commissioner of Food Safety of all States/UTs
- (iii) All Central Licensing Authorites
- (iv) FSSAI empaneled Audit Agencies
- (v) Head(IT): for uploading on FSSAI website

Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
(Regularity Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 14th July, 2021

To,

Regional Director (ER), Food Safety and Standards Authority of India, Benfish Towr, 6th Floor, 31 GN Block, Sector-V, Salt Lake, Kolkata-700091.

Subject

Food Safety Audit of Food Businesses holding Central License and falling under High Risk Categories of food businesses under the Food Safety and Standards (Food Safety Auditing) Regulations, 2018-reg.

Sir

Reference FSSAI's communications of even number dated 13.08.2019, 24.09.2019, 29.11.2019, 12.06.2020 and 28.09.2020 regarding mandatory audit of food businesses holding Central Licenses and falling under six high risk categories as approved by the Food Authority. The last date for mandatory audit of such FBOs has expired on 31.12.2020.

- 2. At present 43,999 FBOs have Central License under FSSAI out of which 3292 FBOs are under the high risk categories. As per information available, till date, only 2121 Third Party Audits have been conducted for the above mentioned KOBs. Region wise count of Central Licenses is given at Annexure 'A' and details of audits completed of such FBOs are given at Annexure 'B'.
- 3. It has been decided by the Competent Authority to ensure audits of remaining FBOs holding Central License and falling under the six high risk categories within a period of one month. All Regional Directors, FSSAI are, therefore, requested to ensure compliance in the matter. It is requested to provide compliance report latest by 20th August, 2021.

Yours faithfully,

Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
(Regularity Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 14th July, 2021

To,

Regional Director (NR), Food Safety and Standards Authority of India, Northern Region, C/o National Food Laboratory Ghaziabad, Ahinsa Khand 2, Indirapuram, Near CISF Camp, Ghaziabad-201014 (Uttar Pradesh)

Subject Food Safety Audit of Food Businesses holding Central License and falling under High Risk Categories of food businesses under the Food Safety and Standards (Food Safety Auditing) Regulations, 2018-reg.

Sir

Reference FSSAI's communications of even number dated 13.08.2019, 24.09.2019, 29.11.2019, 12.06.2020 and 28.09.2020 regarding mandatory audit of food businesses holding Central Licenses and falling under six high risk categories as approved by the Food Authority. The last date for mandatory audit of such FBOs has expired on 31.12.2020.

- 2. At present 43,999 FBOs have Central License under FSSAI out of which 3292 FBOs are under the high risk categories. As per information available, till date, only 2121 Third Party Audits have been conducted for the above mentioned KOBs. Region wise count of Central Licenses is given at Annexure 'A' and details of audits completed of such FBOs are given at Annexure 'B'.
- 3. It has been decided by the Competent Authority to ensure audits of remaining FBOs holding Central License and falling under the six high risk categories within a period of one month. All Regional Directors, FSSAI are, therefore, requested to ensure compliance in the matter. It is requested to provide compliance report latest by 20th August, 2021.

Yours faithfully,

Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
(Regularity Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 14th July, 2021

To,

Regional Director (SR), Food Safety and Standards Authority of India, Central Documentation Complex (South Wing), RajajiSalai, Chennai –600001

Subject

Food Safety Audit of Food Businesses holding Central License and falling under High Risk Categories of food businesses under the Food Safety and Standards (Food Safety Auditing) Regulations, 2018-reg.

Sir

Reference FSSAI's communications of even number dated 13.08.2019, 24.09.2019, 29.11.2019, 12.06.2020 and 28.09.2020 regarding mandatory audit of food businesses holding Central Licenses and falling under six high risk categories as approved by the Food Authority. The last date for mandatory audit of such FBOs has expired on 31.12.2020.

- 2. At present 43,999 FBOs have Central License under FSSAI out of which 3292 FBOs are under the high risk categories. As per information available, till date, only 2121 Third Party Audits have been conducted for the above mentioned KOBs. Region wise count of Central Licenses is given at Annexure 'A' and details of audits completed of such FBOs are given at Annexure 'B'.
- 3. It has been decided by the Competent Authority to ensure audits of remaining FBOs holding Central License and falling under the six high risk categories within a period of one month. All Regional Directors, FSSAI are, therefore, requested to ensure compliance in the matter. It is requested to provide compliance report latest by 20th August, 2021.

Yours faithfully,

Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
(Regularity Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 14th July, 2021

To,

Regional Director (WR), Food Safety and Standards Authority of India, Western Region, Office Unit no. 1202, 12th floor, Hallmark Business Plaza, Opposite Guru Nanak Hospital, Bandra- East, Mumbai 400051

Subject Food Safety Audit of Food Businesses holding Central License and falling under High Risk Categories of food businesses under the Food Safety and Standards (Food Safety Auditing) Regulations, 2018-reg.

Sir

Reference FSSAI's communications of even number dated 13.08.2019, 24.09.2019, 29.11.2019, 12.06.2020 and 28.09.2020 regarding mandatory audit of food businesses holding Central Licenses and falling under six high risk categories as approved by the Food Authority. The last date for mandatory audit of such FBOs has expired on 31.12.2020.

- 2. At present 43,999 FBOs have Central License under FSSAI out of which 3292 FBOs are under the high risk categories. As per information available, till date, only 2121 Third Party Audits have been conducted for the above mentioned KOBs. Region wise count of Central Licenses is given at Annexure 'A' and details of audits completed of such FBOs are given at Annexure 'B'.
- 3. It has been decided by the Competent Authority to ensure audits of remaining FBOs holding Central License and falling under the six high risk categories within a period of one month. All Regional Directors, FSSAI are, therefore, requested to ensure compliance in the matter. It is requested to provide compliance report latest by 20th August, 2021.

Yours faithfully,